

IN THE INCOME TAX APPELLATE TRIBUNAL
RAIPUR BENCH, RAIPUR – VIRTUAL COURT

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND
SHRI PARTHA SARATHI CHAUDHURY, JUDICIAL MEMBER

ITA Nos. 21/RPR/2016 & 146/RPR/2017

निर्धारण वर्ष / Assessment Year : 2005-06

Sanjay Dua, HUF, Aadarsh Colony, High Court Road, Bilaspur (C.G.), PAN : AAMHS7626E	Vs.	ITO, Ward-1(2), Bilaspur
Sanjay Dua, HUF, C/o. M/s. Anil Marketing, Aadarsh Colony, Dayalband, Bilaspur (C.G.) PAN : AAMHS7626E		
Appellant		Respondent

ITA Nos. 22/RPR/2016 & 145/RPR/2017

निर्धारण वर्ष / Assessment Year : 2005-06

Sanjay Dua, M/s. Anil Marketing, Aadarsh Colony, High Court Road, Bilaspur, Bilaspur (C.G.), PAN : AGYPD6280B	Vs.	ITO, Ward-1(2), Bilaspur
Appellant		Respondent

Assessee by Shri G.S. Agarwal
Revenue by Shri G.N. Singh

Date of hearing 29-10-2021
Date of pronouncement 29-10-2021

आदेश / ORDER

These 4 appeals by the assessee HUF and the assessee are directed against the separate orders passed by the CIT(A), Bilaspur in relation to the assessment year 2005-06.

2. Before us, the assessee HUF and the assessee have filed letters dated 30.09.2021 (with common contents except appeal particulars) seeking withdrawal of the appeals. The relevant contents of such letters read as under :

1. *That an appeal has been filed before the Hon'ble Bench on 22.02.2016 vide Appeal No.ITA 21/RPR/2016 against order passed by ld. CIT(A) in quantum u/s.143(3).*
2. *That an application was filed under Vivad Se Vishwas Act, 2020 in Form 1 & 2 before Hon'ble PCIT, Raipur-1. He issued certificate on Form No.3 on 07.04.2021 vide Certificate No.338517050070421, it is enclosed.*
3. *That amount payable as per above certificate is Rs.21,658/-. This has been paid by the assessee on 30.09.2021 at Punjab National bank, Sadar Bazar, Bilaspur BSR Code 0300709, Challan No.00002.*
4. *Therefore, as per the provisions of Vivad Se Vishwas Act, 2020 it is prayed to kindly allow to withdraw the above appeal filed before the Hon'ble Bench."*

3. The ld. DR did not raise any objection to the withdrawal of the appeals filed by the assessee HUF and the assessee. As such, the assessee HUF and the assessee are permitted to withdraw the appeals.

4. In the result, the appeals are dismissed as 'withdrawn'.

Order pronounced in the Open Court on 29th October, 2020.

Sd/-
(PARTHA SARATHI CHAUDHURY)
JUDICIAL MEMBER

Sd/-
(R.S.SYAL)
VICE PRESIDENT

पुणे Pune; दिनांक Dated : 29th October, 2020
Satish

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order is forwarded to :

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. आयकर आयुक्त(अपील) /
The CIT (Appeals), Bilaspur
4. The CIT, Bilaspur
5. DR, ITAT, Raipur;
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	29-10-2021	Sr.PS
2.	Draft placed before author	29-10-2021	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		